GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA

UNSTARRED QUESTION NO. 1009 TO BE ANSWERED ON 08th DECEMBER, 2023

CORRUPTION AND MALPRACTICES IN AIIMS

1009. SHRI DILESHWAR KAMAIT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of the complaints of widespread corruption and victimisation of patients through said practices done by the AIIMS employees, middlemen and brokers in all the AIIMS, including AIIMS, Delhi and Patna;
- (b) if so, the details thereof along with the number of such middlemen/brokers identified and punished to eliminate corruption in such institutes;
- (c) whether the Government has prepared any scheme to eliminate such gangs/mafias; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE

(DR. BHARATI PRAVIN PAWAR)

(a) to (d): Vigilance Cell in all AIIMS examines and takes action in case of all complaints related to alleged corrupt practices and victimization of patients.

To eliminate victimization of patients in last two years 123 middlemen and brokers engaged in supply of medicines and medical equipments have been identified and handed over to the police by AIIMS, New Delhi. In addition, two staff were identified and charged-sheeted under Rule 14 of Central Civil Service (CCA) Rules, 1965 for charges of corruption. In AIIMS, Patna two outsourced employees were found to be engaged in corrupt activities and their services were terminated. AIIMS, Patna, Vigilance Cell has issued a Public Notice to create awareness amongst the people regarding corrupt practices.
